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Title: Regarding inclusion of Anglo-Indians as a separate category among minority communities and provide them reservations in Central Universities in the country.

SHRI CHARLES DIAS (NOMINATED): The Anglo-Indians have been recognized as a separate minority community and clearly defined in the Constitution as per Article 366 (2). They are an ethnic minority with a distinct culture and language. The framers of our Constitution had provided representation to them in the Lok Sabha by Article 331 and in State Legislative Assemblies by Article 333.

The Anglo-Indian community has become economically and educationally backward for historical reasons and when the job reservations to them in Central services ceased in 1960, it has become all the more worse. They are now counted along with Christians for the purpose of categorization as most of them belong to the religion. As the Constitution does not impose any religious tag on them, Anglo-Indians cannot be categorized altogether as Christians. The move of the Central Government to provide reservation of seats in Central Universities to minorities like Muslims, Sikhs, Parsis, Jains, Buddhists etc. by OM dated 22/12/2011 issued from the Ministry of Human Resource Development was a reasonable one. The Anglo-Indian community had approached the Govt. to include them as a separate category and to provide them reservations in Central Universities along with the minorities now listed in the group. I urge upon the Govt. to consider this matter and also to take necessary steps to pursue the case before the Supreme Court of India in this regard.